

Mr. Speaker: We are not going into all those matters.

Pandit Brij Narayan "Brijesh" rose—

Mr. Speaker: Order, order The hon Member is not a party to this

पंडित ब्रज नारायण ब्रजेश" (शिवपुरी):
मैं यह निवेदन करना चाहता हूँ कि बार बार पाकिस्तान की तरफ से हमारी सीमा पर आक्रमण होता है। हम ने कभी भी पाकिस्तान के ऊपर आक्रमण नहीं किया। हमारी जो पालिसी है हम उस पर दृढ़ हैं। हम ने पक्का निश्चय किया है कि हम हमला नहीं करेंगे। लेकिन वह लोग हमला करते हैं और एक दिन नहीं, निरन्तर ही खबरे हम को मिल रही हैं, तो क्या इस का कोई प्रबन्ध नहीं होगा कि वे लोग हम पर इस तरह से हमला न करें ?

Mr. Speaker: Order please I will give the hon Member an opportunity in the debate on the President's Address He can speak then

From what has been said by the hon Prime Minister and from what Shri Hem Barua has been asking from time to time, I do not think any useful purpose would be served by having a discussion for a couple of hours. It is not as if there is any hesitation on the part of Government

Hon Members coming from that area and the whole of the country is interested in seeing that no land which belongs to us is occupied by force by others. But, what can be done by having a mere discussion now? We can have many opportunities for debate, in the External Affairs Debate and the Budget discussion etc. Hon Members can, by that time, get more facts, and, I am sure, the hon Prime Minister will consent to giving time to have a detailed discussion. I will give some time later. But, so far as the present is concerned

Shri Goray: Sir, I was one of the signatories. This submission is made really to assure the people in that area that this House is ready to consider seriously what is happening there. Otherwise, they will feel that, from time to time, when such incidents are happening only some protests are being sent from our Government against the firing but they do not stop. It is they who are exposed to this danger and they must feel assured that the whole country is behind them so far as these things are concerned. I submit that this is the intention behind the moving of the adjournment motion. Therefore, I would ask you to permit this.

Mr. Speaker: Unless some measure is suggested to stop this firing on the other side—something deterrent as was suggested—I do not know how it can be done. So far as these people being assured that we are alive to this matter, the proceedings that have gone on so far will, certainly, assure them that we are taking interest and we are also trying to find out how the matter can possibly be set at rest. There is no purpose gained by adjourning the regular work of the House, to consider this matter at this stage.

So I disallow this motion.

Shri Jawaharlal Nehru: As for the assurance, the assurance they get is before their eyes when the Indian Armed Police react to such things.

RE POINTS OF ORDER

Mr. Speaker: Papers Laid on the Table—Shri Morarji Desai

The Minister of Finance (Shri Morarji Desai): Sir, I beg to lay on the Table

Raja Mahendra Pratap (Mathura): On a point of order, Sir. Talking yesterday on my amendment to the Motion on the Address of the President, I spoke of the shameful

conditions prevailing among the Capital's hotels I present here 3 advertisements of 3 hotels printed in the *Statesman of New Delhi*, on the 14th February, 1959. How can we have a clean society, how can we have a socialist pattern, how can we succeed in any Five Year Plan when at the very capital such extravagant shows are continued till midnight and yet later?

Mr. Speaker: Order, order. I have never failed to give an opportunity to the hon. Member to make a proper contribution to the debates in the House. I do not think it right that he should interrupt the proceedings like this on the ground that it is a point of order. The hon. Member is an elderly gentleman and I do not want to pull him up from time to time. But if he wants to make a regular contribution to the debates in the House, I will certainly give him time. Let him not, therefore, raise similar points of order in future.

12.15 hrs.

PAPERS LAID ON THE TABLE

STERLING PENSION ARRANGEMENTS

The Minister of Finance (Shri Morarji Desai): Sir, I beg to lay on the Table a copy of each of the letters exchanged between the Finance Minister and the High Commissioner for the United Kingdom setting out the agreements reached on certain further modifications in the Sterling Pensions arrangements of 1955 as modified by the arrangements dated the 7th February, 1958 [Placed in Library, See No. LT-1208/59].

ANNUAL REPORT OF NATIONAL COAL DEVELOPMENT CORPORATION (PRIVATE) LTD

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, I beg to lay on the Table under sub-section (1) of section 639 of the Companies Act, 1956 a copy of each of the following papers —

- (i) Annual Report of the National Coal Development Corporation

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(Private) Limited for the year 1957-58 along with the audited accounts and comments of the Comptroller and Auditor General of India thereon.

- (ii) A review by Government of the above Report [Placed in Library, See No. LT-1209/59].

NOTIFICATION UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT

Sardar Swaran Singh: On behalf of Shri Keshava Deva Malaviya I beg to lay on the Table a copy of Notification No. GSR 152 dated the 7th February, 1959 under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 [Placed in Library, See No. LT-1210/59].

NOTIFICATION UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table under sub-section (2) of Section 3 of the All India Services Act, 1951, a copy of each of the following Notifications:—

- (i) GSR No. 140 dated the 7th February, 1959, making certain further amendments to the Indian Civil Service Provident Fund Rules, 1942.
- (ii) GSR No. 141 dated the 7th February, 1959, making certain further amendment to the Indian Civil Service (Non-European Members) Provident Fund Rules, 1943.
- (iii) GSR No. 142 dated the 7th February, 1959, making certain further amendment to the Secretary of State's Services (General Provident Fund) Rules, 1943 [Placed in Library, See No. LT-1211/59].

ANNUAL REPORT OF UNIVERSITY GRANTS COMMISSION

The Minister of Education (Dr. K. L. Shrimall): Sir, I beg to lay on the